

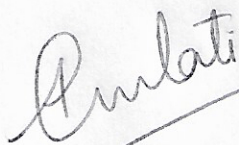
CBI VS. M/s SUHRIT SERVICES & ORS.  
CC NO. 269/19  
DATE: 16.06.2020

Present:       None for the Accused  
                  None for the CBI

Though the matter has been adjourned to 18.07.2020 in terms of order no. 16/DHC/2020 dated 13.06.2020 issued by the Hon'ble High Court of Delhi, the matter is being preponed and taken up today for passing appropriate orders for making efforts for conducting further proceedings in the case through the medium of video conferencing.

Electronic notice be issued to the Ld. Counsel for the accused as well as Ld. PP for CBI to obtain their consent whether they would want to address the arguments on Charge through video conferencing. The Ld. Counsel be requested to send their respective consent within three days.

Matter be taken up again on 23.06.2020 for further orders.



(AJAY GULATI)

Spl. Judge (PC Act), CBI-12

RADCC/New Delhi/16.06.2010